

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 05**

**IA 2054/2024 (NEW IA) IN C.P. (IB)/1874(MB)2019**

CORAM:

**SH. PRABHAT KUMAR**

**JUSTICE V.G. BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)**

**HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **01.05.2024**

NAME OF THE PARTIES: **PARAMOUNT CONSULTANT & CORPORATE  
ADVISORS PVT LTD VS PRABHAT TELECOM  
INDIA LTD**

Section 7 Sec 60(5) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

Adv Manish Jha appearing for the Applicant is present through VC. Adv. Bhupendra Dave on behalf of the Liquidator is present through VC.

**IA 2054/2024**

The above Interlocutory Application is filed by the Applicant/Liquidator for taking on record the 1<sup>st</sup> Progress Report of M/s Prabhat Technologies (India) Limited for the quarter ended on 31<sup>st</sup> March, 2024 as per Regulation 15 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations 2016 filed by the Liquidator.

Accordingly, the Interlocutory Application bearing IA No.2054/2024 is **allowed** as **disposed of** and the said Progress Report is taken on record.

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**PRABHAT KUMAR  
MEMBER (TECHNICAL)**

Rehan Shaikh

-sd-

**JUSTICE V.G. BISHT  
MEMBER (JUDICIAL)**